

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:496  
ANSWERED ON:09.12.2013  
IMPORTED GOODS AT INDIAN PORTS  
Singh Shri Pashupati Nath

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether the production of carnage document, test report and inspection certificate from an authorized laboratory is mandatory while unloading imported goods at Indian ports;
- (b) if so, the number of ships which were sent back due to non-compliance of the said rules during the last three years along with the names of the countries from which such ships had imported the said goods; and
- (c) the port-wise details of ships which were found to be violating such rules during the said period?

**Answer**

MINISTER OF SHIPPING (SHRI G.K. VASAN)

- (a) Yes, Madam. It is mandatory to produce necessary documents like Bill of Lading, Certificate of Origin, Commercial Invoice which should be manifested and declared prior to discharge of cargo. In case of edible cargo, analysis report from authorized laboratory is mandatory while unloading imported goods at Indian ports.
- (b)&. (c) No ship was sent back due to non-compliance of the said rules during the last three years from any of the Major Port.